GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 5501

TO BE ANSWERED ON THE 05TH APRIL, 2022/ CHAITRA 15, 1944 (SAKA)

ILLEGAL STAY OF FOREIGNERS

5501. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that foreigners are residing in the country even after the expiry of their Visa and if so, the details thereof during the last three years;
- (b) whether such foreigners with expired Visa have been found to be involved in anti-national, anti-social or any criminal activities during the said period and if so, the details thereof, State-wise; and
- (c) the remedial measures taken/proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) As per the information available in the database on 30.03.2022, the number of foreign nationals residing in the country, after expiry of their visa during the last three years, is as below:

S. No.	Year	No. of Foreigners overstayingafter expiry of Visa in
		the corresponding year
1.	2019	54,576
2.	2020	40,239
3.	2021	25,143

The overall total number of overstaying foreigners (including the above), overstaying from the period prior to 2019 and upto 31st December 2021 is 3,93,431.

- (b) Specific information of foreigners with an expired visa involved in antinational, anti-social or any criminal activities is not maintained centrally.
- (c) The powers vested in Central Government under section 3(2)(c) of the Foreigners Act, 1946 to identify and deport illegally staying foreign nationals have also been entrusted to the State Governments/ UT Administrations and Bureau of Immigration. Ministry of Home Affairs advised all State Governments/ UT Administrations to sensitize all the law enforcement and intelligence agencies for taking prompt steps in identifying the illegal migrants and initiate deportation processes expeditiously and without delay. Legal action under Foreigners Act, 1946 is also taken based on merit of each case which includes placing the names of the foreigners in the Black List after ensuring their deportation from India. Further, law enforcing agencies maintain a vigil to intercept the foreigners overstaying in India and take action on anti-national, anti-social or any criminal activities as per law of the land.
